

P. A. SANGMA): (a) and (b). About 2,200 employees of NTC's retail outlets are likely to be affected in the event of closure of the retail outlets. It is proposed to absorb all these employees in the various units of the Corporation.

Rotation of Bank Employees

2255. SHRI HARISH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that no employee of a bank will be allowed to remain continuously in one branch of a bank for unduly long as the same culminates in unwanted cliques which finally results in undesirable activities;

(b) if so, what are the details of the programme drawn up in that behalf and whether the bank employees are proposed to be rotated throughout the Region to which they belong and to other regions compulsorily on promotion beside spending a major period of this tenure in rural banks; and

(c) whether it is also proposed that such other members of the staff as have transfer liability are not allowed to hang around at one place unduly long?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The officers are transferable all over India. The clerical staff is generally transferred only within the State or the language area. The Government have advised the public sector banks in January this year that in the case of officers the rotation should be made every 3 years and in the case of clerical staff such period should not extend beyond 5 years. The public sector banks have reported that they have initiated measures to give effect to the advice of the Government.

Applicability of Conduct Rules to Government Servants vis-a-vis Nationalised Bank

2256. SHRI HARISH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have decided that in the corporate undertakings, entirely financed, controlled or partly financed by Government activities of employees should be restricted in the same manner as in case of those working directly under it;

(b) if so, are the conduct and other rules applicable to Government servants also applicable to employees of nationalised banks, etc.;

(c) are the employees working in nationalised banks residing with their parents in Government accommodation eligible to claim H.R.A.; and

(d) if not, has a survey been carried out to know as to how many such employees residing with their parents are claiming H.R.A.?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Yes, Sir. The Government's policy is to have in the entire public sector, to the extent possible, a broad uniformity of principle in the matter of conduct and discipline of employees. The employees of the nationalised banks are governed by the Conduct, Discipline and Appeal Rules framed by the banks themselves. They are not necessarily the same as the rules applicable to government servants but wherever possible the basic rationale and principles underlying them are similar.

(c) In terms of the Third Bi-partite Settlement entered into by the Managements of the banks and the Unions of workmen, House Rent Allowance is paid to the award staff as per their entitlement without production of any rent receipt. In the case of officers, where an officer is not provided with residential accommodation by the bank,